GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 1052 TO BE ANSWERED ON 29.04.2016

COMPENSATION TO ACID ATTACK VICTIMS

1052. SHRI RAM MOHAN NAIDU KINJARAPU:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government gives c ompensation to the victims of acid attacks;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government proposes to give employment benefits to the victims of acid attacks; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b) The compensation part of the rehabilitation of victims of violence including acid attack is governed by provision of Section 357A of the Code of Criminal Procedure which states that every State Government in co-ordination with the Central Government shall prepare a scheme for providing funds for the purpose of compensation to the victim of crime.

Further, the Ministry of Home Affairs has set up a Central Victim Compensation Fund (CVCF) with an initial corpus fund of Rs 200 crore from the Nirbhaya Fund. As per the Central Victim Compensation Fund Scheme (CVCS), the State Governments are required to modify the State Victim Compensation Scheme (VCS) suitably in view of the implementation of the CVCS guidelines, which is also available on the website of Ministry of Home Affairs viz www.mha.nic.in.

(c) & (d) Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions has informed that there is no such proposal to give employment benefits to the victims of acid attacks is under consideration.
